

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.20/2018
IN
CP (IB) No.36/Chd/CHD/2017
(Decided Matter)**

In the matter of

Shivek Labs Limited
Plot No.104, Industrial Area, Phase-I
Chandigarh

..Corporate Applicant/ Debtor

Present:: Mr. Manish Jain and Ms.Divya Sharma, Advocates for the
applicant.
Mr. R.S.Bhatia, Advocate, for Financial Creditor (PNB)

Notice of CA No.20/2018 to the respondents for 07.02.2018.

Mr.R.S.Bhatia, Advocate who is present accepts notice on behalf of the
respondents. Mr. R.S.Bhatia, Advocate states that the Bank is proceeding
against the guarantor with regard to the independent housing loan.

Reply to the application be filed at least two days before the date
fixed with copy advance to the counsel opposite. No ground for interim stay.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 19, 2018
subbu